GOVERNMENT OF TAMIL NADU
Abstract

Acts and Rules – The Tamil Nadu Narcotic Drugs Rules, 1985 – Issued.

PROHIBITION AND EXCISE (VI) DEPARTMENT.

G.O. Ms. No.1215. Dated**:** 14.11.1985.

READ**:**

1 G.O. Ms. No.2856, Home, Dt. 12.11.1969.
2 From the Deputy Inspector General of Police, C.I.D. (Crime Branch), Madras D.O. Letter No. D1/ 030827/85, Dt. 25.09.1985
3 From the Government of India letter No. 664/51/85, opium dt. 30.9.1985
4 From the Commissioner of Prohibition and Excise, letter No.C1/67493/85 dt. 10.10.1985 and 31.10.1985.

ORDER**:**

The notification appended to this Order shall be published in the Extra–ordinary issue of the Tamil Nadu Government Gazette dated the 14th November 1985.

(BY ORDER OF THE GOVERNOR)

T.V. Venkataraman,
Special Commissioner and Secretary to Government.

To
The Works Manager,
Government Central Press, Madras -600 079. (for publication of the notification in an extraordinary issue of the Tamil Nadu Government Gazette dt 14-11-1985 and to send 300 copies of the notification to Government).

The Commissioner for Prohibition & Excise, Madras-5.
The Director General of Police, Madras-4.
The Deputy Inspector General of Police (CID), Crime Branch, Madras-4.
The Deputy Inspector General of Police (Enforcement), Madras-10.
The State Drugs Controller, Madras-6.
The Director of Medical Services and Family Welfare, Madras-6.
The Director of Indian Medicine and Homeopathy, Madras-106.
The Director Tamil Nadu Forensic Science Laboratory, Madras-4.
The Registrar, High Court, Madras- 104 (with covering letter).
All the Collectors.
The Accountant General, Madras-18.
The Secretary to Government of India, Ministry of Finance,
Department of Revenue, New Delhi.

Copy to:
The Law Department, Madras – 9.
The Health and Family Welfare Department, Madras-9.
The Senior P.A. to the Minister (Excise & Handloom Textiles), Madras- 9.
SF/SCs.

-/ true copy / forwarded / by order /-

Section Officer.

APPENDIX

NOTIFICATION

In exercise of the powers conferred by section 10, read with section 78, of the Narcotic Drugs and Psychotropic Substances Act, 1985 (Central Act 61 of 1985) and in supersession of the Tamil Nadu Manufactured Drugs Rules, 1932 and the Tamil Nadu Opium Rules, 1969, the Governor of Tamil Nadu hereby makes the following rules, namely **:-**

CHAPTER . I

PRELIMINARY

1. Short title, extent and commencement - (1) These rules may be called the Tamil Nadu Narcotic Drugs Rules, 1985.

(2) They shall extend to the whole of the State of Tamil Nadu.

(3) They shall come into force on the 14th November 1985.

2. Definitions. – In these rules, unless there is anything repugnant in the subject or context –

(i) "Act" means the Narcotic Drugs and Psychotropic Substances Act, 1985 (Central Act 61 of 1985).

(ii) "Approved practitioner" means. –

a) any person registered as a medical practitioner under any law for the time being in force in India for the registration of medical practitioners,

b) any Medical Officer of the Military, Naval or Air Force Services on the active lists, or

c) any qualified veterinary surgeon.

(iii) "Collector" means a Collector of a district and includes any other officer empowered by the Government to perform all or any of the functions of a Collector under these rules.

(iv) "Commissioner" means the Commissioner of Prohibition and Excise, Madras, and includes any other officer specially authorised by the Government to exercise throughout the State or any specified area therein all or any of the powers of the Commissioner under these rules.

(iv-A) "Drugs Controller" means the Director of Drugs Control appointed by the Government to have control on drugs in the State.

(v) "export" means to take out of the State of Tamil Nadu to any other State or Union Territory in India.

(vi) "Form" means a Form appended to these rules.

(vii) "Government" means the Government of Tamil Nadu.

(Viii) "import" means to bring into the State of Tamil Nadu from any other State or Union Territory in India.

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(ix) “Licensed Chemist” means a person who has obtained a permit under these rules for the sale on prescription only and for manufacture of narcotic drugs from materials which he is lawfully entitled to process.

(x) “licensed dealer” means a person who has obtained a permit under these rules.

(a) for the manufacture of medicinal opium or of any preparation containing opium, morphine and codeine and their salts and such other manufactured drugs notified under section 2 (xi) (b) of the Act from the materials which he is lawfully entitled to possess**:**

(b) for the possession and sale otherwise than on prescription such manufactured drug as referred to in (a) above: and

(c) to purchase or sell poppy straw.

(xi) “manufactured drugs” means,

(a) medicinal cannabis and medicinal opium,

(b) morphine, codeine, thebaine and their salts,

(c) coca derivatives and

(d) any other manufactured drugs notified under section 2(xi) (b) of the Act.

(xii) “Medical Authority” means the Authority constituted by the Government for the purpose of these rules.

(xii-A) “Morphine” includes any preparation containing morphine.

(xiii) “Narcotic drugs” means narcotic drugs as defined under section 2 (xiv) of the Act.

(xiv) “Prescription” means a prescription given by an approved practitioner for the supply of any narcotic drug in accordance with these rules.

(xivA) “Recognised medical institution” means a hospital or Medical Institution recognized for the purpose under Chapter IX to these rules.

(xv) “State” means the State of Tamil Nadu.

3. Prohibition.- No person or any institution shall manufacture, possess, sell, purchase, transport, warehouse, use, consume, import or export except for medical or scientific purposes and in the manner and to the extent provided by the provisions of these rules any narcotic drug**:**

Provided that the Government Opium and Alkaloid works, Ghazipur / Neemuch may engage in the aforesaid operations in accordance with the provisions of the Narcotic Drugs and Psychotropic Substances Rules, 1985.

CHAPTER. II

MANUFACTURE

4. Manufacture of medicinal opium etc. – Manufacture of medicinal opium from the material which the maker is lawfully entitled to possess or of medicinal hemp, are prohibited save in accordance with the conditions of a permit issued in Form ND /RC on payment of the fee of Rs.1000/- (Rupees one thousand only).

5. Manufacture of preparations. - A licensed dealer or licensed chemist may, subject to the conditions of a permit issued to him in Form ND/RC and subject to the payment of the fee of Rs.1000/- (Rupees one thousand only) manufacture any preparation containing any manufactured drug from the material which the maker is lawfully entitled to possess.

CHAPTER. III

POSSESSION AND SALE

6. Dispensing of manufactured drugs. - No licensed chemist or an approved practitioner shall dispense manufactured drugs except on prescription and in accordance with the conditions of his permit.

7. Possession of manufactured drugs.- No person shall possess any manufactured drug except in such quantity as has been, at one time, dispensed or sold for his use in accordance with the provisions of rule 6 or of corresponding rules for the time being in force in any part of India, the import where from into, or export where to from the State of Tamil Nadu permitted.

8. Possession of manufactured drugs by approved practitioner.-

(1) No approved practitioner shall for the purpose of sale, possess any quantity of any manufactured drug**:**

Provided that such practitioner may, for use in his practice, possess such quantity of such manufactured drug as specified in the permit ND/RC:

Provided further that the Collector may, by special order, authorise any such practitioner to possess a larger quantity of such drugs.

(2) No approved practitioner shall for the purpose of sale, possess any quantity of cocaine derivatives:

Provided that such practitioner may, under special permit issued in this behalf by the Collector, in Form ND/RC possess for use in his practice any manufactured drug containing such quantity of cocaine in the aggregate, as may be specified in the special permit.

Explanation: For the purpose of this rule, the expression “use in his practice” means only the actual direct administration of the drug in injections, surgical operations or other emergent cases by or in the presence of an approved practitioner.

9. Possession of manufactured drugs by Government Medical Officers, etc.- (1) A Government Medical Officer incharge of a Government Medical Institution or of a Government grant-in-aid Medical Institution may possess manufactured drugs for use in such institution.

(2) An approved practitioner in charge of a municipal dispensary or of a hospital and dispensary belonging to missions and other corporate bodies may possess manufactured drugs required for use in such dispensary and hospital.

(3) A Government Medical Officer in charge of a hospital and dispensary belonging to Railways may possess manufactured drugs for use in such hospital and dispensary.

10. Maintenance of accounts.--- A Medical officer or an approved practitioner possessing manufactured drugs under rule 9 shall:--

(a) keep accounts of manufactured drugs received, used and held in stock by him from time to time, in Form ND/ACI. The accounts shall be clearly and correctly written up daily in books bound, paged and sealed with the seal of the Collector, or any such authority and shall show in each case of purchase, the date of purchase, and the name and the address of the person or firm from whom the purchase was made.

(b) preserve the said account for not less than two years from the date of the last entry in the account book and shall produce them, together with any manufactured drugs that may be in his possession at the time of inspection on demand by the Collector or any other officer duly authorized by him in this behalf.

(c) furnish to the Collector or any other officer duly authorized by him in this behalf, within a week after the end of each calendar year, information regarding the purchase and consumption of manufactured drugs during the preceding year, the stock of manufactured drugs held by him on the last day of the year, in Form ND/ACI for the purpose.

11. Possession of manufactured drug by persons authorized by Collector.- No person shall, unless he is authorized in this behalf by the Collector by an Order, possess any manufactured drug. The order shall specify the maximum quantity of such drug may be possessed and the conditions subject to which the same may be possessed.

12. Possession of manufactured drugs by licensed dealer or licensed chemist.-- No licensed dealer in manufactured drugs or licensed chemist shall possess manufactured drugs, except in such quantity and in such manner as may be specified in his permit.

13. Sale of manufactured drugs by licensed dealer.— (1) A licensed dealer in manufactured drugs may sell, otherwise than on prescription, manufactured drugs subject to the conditions of his permit.

(2) A licensed dealer shall maintain a written record of every sale made under his permit in the manner laid down therein and in such other manner as the Commissioner may, from time to time, direct, and shall preserve such record for not less than two years from the date of the last entry therein.

14. Sale of manufactured drugs by licensed Chemist.— No license chemist shall sell manufactured drugs otherwise than on prescription and subject to the conditions of his permit and maintenance of prescribed accounts.

15. Sale of manufactured drug by permit holder to authorized persons.— Notwithstanding anything contained in these rules, the holder of a permit shall, whenever required to do so, sell any manufactured drug to any officer of the Government, who is duly authorized by the Government in this behalf to purchase and possess such drug on behalf of the Government.

Provided that a receipt may be obtained by the holder of the permit from the officer for the same and kept on his record.

16. Conditions relating to prescriptions..--- No prescription for the supply of manufactured drugs shall be given by an approved practitioner otherwise than in accordance with the following conditions, namely:--

(a) the prescription shall be in writing, shall be dated and signed by the approved practitioner with his full name and address and qualifications and shall specify the name and address of the person to whom, and the nature of ailment for which, the prescription is given, the directions for use and the total amount of the drug to be supplied on the prescription, provided that where the medicine to be supplied on the prescription is a proprietary medicine, it shall be sufficient to state the amount of medicine to be supplied. When a dose in excess of the usual dosage of any such manufactured drug is prescribed, the amount of the dose shall be emphasized by being underlined and the initials of the practitioner set in the margin opposite.

(b) the prescription shall not be given for the use of the prescriber himself.

(c) registered dentist shall give a prescription only for the purpose of dental treatment and shall mart it “for local dental treatment only”, and

(d) a registered veterinary surgeon shall give a prescription only for the purpose of treatment of animals and shall mark it “for treatment of animal only” .

CHAPTER-IV

ACCOUNTS

17. Maintenance of Records-- Notwithstanding any other provision relating to the maintenance of accounts contained in these rules, the Government may prescribe the maintenance of such records in such form and sub-mission of such returns as it may consider necessary for the purposes of these rules.

CHAPTER – V

APPROVAL, AUTHORISATIONS AND PERMITS

18. Approval of persons engaged in veterinary practice to possess, import etc. of manufactured drugs.- The Collector may, for the purpose of these rules, approve any person engaged in veterinary practice to possess, import or transport manufactured drugs in such quantity and in such manner as may be specified by him in that order.

19. Authorisation by Collector of persons in charge of educational institutions etc. to possess, import etc. of manufactured drugs:-- The Collector may, with the sanction of the Commissioner by special order, authorise-

(i) any approved practitioner in managing or supervising charge of a hospital or dispensary, not being a Government or municipal hospital or dispensary, to-possess, import or transport manufactured drugs in such quantity and in such manner as may be specified by him in that order; and

(ii) any person in charge of an educational institution or engaged in scientific research to possess, import or transport for educational and scientific purposes only, manufactured drugs in such quantity and in such manner as may be specified by him in that order.

20. Power of the Commissioner to authorise export of manufactured drugs.— The Commissioner may, by special order, authorise any person to export manufactured drugs subject to such conditions, if any as may be specified in that order.

21. Power of Collector to issue dealer's permit and chemist's permit.— (1) The Collector may issue to any person a dealer's permit in Form ND/RC permitting him to manufacture and/or possess and sell manufactured drugs subject to the provisions of these rules and to the conditions of the permit.

(2) The Collector may issue to any person a chemist's permit in Form ND/RC permitting him to manufacture, possess and sell manufactured drugs subject to the provisions of these rules and to the conditions of the permit.

(3) A fee of Rs.1000/- (Rupees one thousand only) shall be levied on every permit issued under sub-rule (1) or Sub –rule (2).

22. Application for issue of permits— (1) Any approved practitioner, licensed dealer or licensed Chemist desiring to possess and sell medicines containing any manufactured drug shall make an application to the Collector for a permit in that behalf. The application and permit may be in Form ND/A12 and ND/RC, respectively.

(2) On receipt of such application, the Collector shall make such enquiries as deemed necessary and if he is satisfied that there is no objection to issue the permit applied for, he may issue the applicant a permit on payment of the prescribed fee.

23. Grant of authorisation for import of manufactured drugs.- The Commissioner may grant to any licensed dealer or licensed chemist an authorisation for the import of manufactured drugs not exceeding the quantity which such dealer or chemist may lawfully possess.

24. Procedure for import of manufactured drugs from Tamil Nadu.- When an authorisation has been granted, under the rules for the time being in force in any part of India outside the State to any person to import manufactured drugs from the State into such part of India, such person shall present such authorisation to the Commissioner who shall enter therein the period for which the authorisation is to remain in force and the route by which and the person (if any) in whose charge the consignment is to be conveyed and the number and description of the packages and shall countersign the authorisation.

25. Permit for transport of manufactured drugs.-

(1) The Collector may issue to any licensed dealer or licensed chemist a permit in Form ND/TP for the transport of manufactured drugs not exceeding the quantity which such dealer or chemist may lawfully possess;

Provided that a licensed dealer selling manufactured drugs to another licensed dealer or licensed chemist may issue a permit in the said Form ND /TP for the transport to the buyer of such drugs.

(2) while issuing a permit under sub – rule (1) the Collector shall give intimation of the issue of the permit to the Collector of the district to which the transport is to be made and keep in his office a copy of the permit so issued.

(3) On being issued a permit under sub- rule (1), the licensed dealer shall give intimation of the same to the Collector of the district to which the transport is to be made.

26. Issue of personal permit.- (1) Any addict desiring to possess and consume opium on medical advice shall register himself before the Collector. Every application for registration shall be made in Form ND/AI.I.

(2) On receipt of the application and before registration, the Collector shall call upon the Applicant to be examined by a Medical Authority.

(3) The Collector shall also make enquiries through the Commissioner of Police in the City of Madras or the Superintendent of Police elsewhere to satisfy himself that:-

(i) the applicant is not less than 21 years of age on the date of application;

(ii) the applicant is a permanent resident of the State;

(iii) the health of the applicant will be seriously affected, if he is not permitted to consume opium; and

(iv) the applicant is not likely to misuse this facility.

(4) If the Collector is satisfied that there is no objection to register the applicant, he shall issue a permit to the applicant, in Form ND/PP. If he is not satisfied about the bonafides of the application, he shall reject the application and intimate the applicant accordingly.

(5) Every personal permit issued under this rule shall be valid for the financial year beginning from the 1st April or from the date of issue and ending with the 31st March immediately following.

27. Fee for Medical examination.-- The fee for examination of an addict by the Medical Authority for the issue of a personal permit shall be fixed by the Government from time to time

28. Record of medical examinations.— (1) In every case of medical examination under these rules, the Medical Authority shall before arriving at its decision, take into consideration the age, general health, medical history and period of habituation to taking opium and any other matter as it deems fit and may make such clinical examination of the applicant and carry out such test as it deemed necessary. The medical authority may also take into consideration any statement made by the applicant or any fact or observation recorded in writing by the personal Medical Advisor of the applicant produced by him.

(2) A record of the medical examination of the applicant under these rules shall be kept by the Medical Authority in Form ND / ME. The document, if any, produced by the applicant shall form part of the record. The record of the medical examination in Form ND / ME with the document referred to above shall be forwarded to the Collector immediately after the medical examination is completed.

29. Registers to be maintained in respect of personal permits and certificates issued.- Registers in Form ND / RG1 and ND / RG 2 shall, respectively, be maintained in the Office of the Collector in respect of personal permit and certificate of registration issued by the said authority. The register in Form ND / RG 1 shall be kept separately for each taluk in the district and separately for each financial year and shall be maintained upto date.

30 Validity of permit, approval etc. - (1) Every permit, approval, authorization of permit, issued under these rules shall be valid for the financial year beginning from the 1st April or from the date of issue and ending with the 31st March immediately following.

31. Renewal of permit, approval etc.– The holder of a permit, approval, authorisation of permit, desiring its renewal shall apply to the concerned authority in Form ND / A1-1. The concerned authority shall observe the procedure mentioned in rule 26 and on his being satisfied about the bonafides of the application he may renew the permit approval, authorisation of permit or reject the same. The decision of the concerned authority in this regard shall be final.

32. Suspension or cancellation of permit, approval, authorisation of permit issued.- (1) The Officer, who has issued a permit, approval, authorisation of permit or personal permit under these rules may after giving the holder of such permit, approval, authorisation or personal permit an opportunity to show cause, by an order in writing, stating the reasons therefore cancel such permits, approval, authorisation or personal permit or suspend it for such period as he thinks fit either wholly or respect of some of the opium/manufactured drugs to which it relates, if, in his opinion, such person has –

(a) failed to pay duty or fee payable by him;

or

(b) by himself or by any servant or person acting on his behalf committed any breach of conditions of such permit, approval etc. or these, rules

or

(a) been convicted of any offence under the Act or under the law for time being in force relating to excise, revenue, or prohibition or of any criminal offence**:** or any other case not falling under this clause**;**

(2) The Officer who has issued a permit to or has by order approved, or authorised any person or issued personal permit under these rules shall cancel such permit or order or personal permit within fifteen days of the receipt of a notice from such person that he desires to surrender the same.

(3) When such permit or order or personal permit is cancelled or suspended, such person shall forthwith make over to the Collector all opium / manufactured drugs then in his possession.

(4) When any manufactured drug in possession of any person permitted or authorised under these rules is found by him to be unfit for use such person shall forthwith deliver up such drug to the Collector.

CHAPTER- VI

POPPY STRAW

33. Manner of disposal of poppy straw:- Every cultivator licensed to cultivate opium poppy for the production of opium, under the Narcotic Drugs and Psychotropic Substance Rules, 1985, shall, after each harvesting of opium, dispose of, subject to the provisions of rule 4, the poppy straw obtained from such cultivation, in the following manner-

(i) He shall not keep with him such poppy straw in any year beyond the 31st of July of the same year;

(ii) He may dispose of such poppy straw before the expiry of the aforesaid date by-

(a) selling the same to a licensed dealer within the State or in another State;
(b) warehousing the same for sale, export or export from India;
(c) exporting the same for warehousing;
(d) exporting the same out of India;
(e) using the same as manure in his field; or
(f) destroying the same.

CHAPTER-VII

IMPORT, EXPORT AND TRANSPORT

34. Import, export etc. of manufactured drugs.- No person shall import, export or transport any manufactured drug except in such quantity as he may lawfully possess under these rules.

35. Import, export etc. of manufactured drugs by an approved practitioner:- No approved practitioner shall import, export or transport any manufactured drug except such drugs as may be specified and in such quantities as he may be lawfully allowed to possess by the Government.

36. Import of manufactured drugs by any authorised person:-Any person authorised in this behalf may import manufactured drugs in such quantity and in such manner as may be specified in that order.

37. Export outside the State of manufactured drugs by a licensed dealer:-
A licensed dealer may, subject to the conditions of his permit, export manufactured drugs to any part of India, outside the State subject to the terms of an import authorisation issued under the rules for the time being in force in such part of India and countersigned by the Commissioner as required by these rules.

Explanation:- For the purpose of this rule, an indent for manufactured drugs countersigned by the Chief Medical Officer or Civil Surgeon or Superintendent or the Civil Veterinary Department shall be deemed to be an authorisation and shall not require further countersignature.

38. Export of manufactured drugs by any authorised person:- Any person authorised in this behalf by the Commissioner by a special order made under these rules may export manufactured drugs in such quantity and in such manner as may be specified in that order.

39. Manner of transport of manufactured drugs.- Any person to whom a permit or authorisation has been issued under these rules for the transport of manufactured drugs may transport the drugs in such quantity and in such manner as may be specified in the permit or authorisation issued to him.

40. Compliance of directions given by the Commissioner:- Every person importing, exporting or transporting manufactured drugs shall comply with such general or special directions as may be given by the Commissioner.

41. Procedure for import of manufactured drugs from other State:- Nothing contained in these rules shall be deemed to permit the import of manufactured drugs from any part of India outside the State unless the rules for the time being in force in such part of India relating to the export of such drugs have been complied with.

42. Restriction on import, export, etc. of manufactured drugs by post:- Except as provided in these rules, no one shall import, export or transport by post, manufactured drugs.

43. Transmission of manufactured drugs by inland post:- The transmission of manufactured drugs by inland post by licensed chemists and licensed dealers for medicinal purposes is permitted subject to the following conditions namely:-

(i) only the parcel post shall be used;

(ii) the parcels shall be insured;

(iii) the parcels shall be covered by permits which shall, in the case of transmission to a district within the State, be issued by the Collector of that district and in other cases by the proper authorities in the State to which the parcels are addressed:

(iv) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the permit covering the transmission and the number of the permit held by the consignee; and

(v) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him from time to time by post.

CHAPTER –VIII

OPIUM

44. Purchase of opium by Government:- (1) Notwithstanding anything contained in rule 4, opium may be purchased by the Government from the Government Opium Factory, Ghazipur, for use by the addicts registered with the Government. Such supplies may be made against annual requisition received from the Government, to the Officer(s) authorised by the Government to receive such opium.

(2) The opium received in accordance with sub-rule (1) may be kept in the District Treasury with proper security arrangement.

45. Issue of opium from District Treasury:- The issue of opium from the District Treasury to the registered addicts may be made in such quantity and at such price and subject to such conditions as may be specified in this behalf by the Government.

46. Exemptions.- Nothing contained in these rules shall apply to –-

(i) Possession, by a cultivator licensed to cultivate opium poppy for the production of opium, under the Narcotics Drugs and Psychotropic Substances Rules, 1985, of his opium produce, until such time such produce is required to be delivered by him to the officer of the Narcotics Department authorised to received such opium on account of Central Government;

(ii) Transport of opium by a licensed opium poppy cultivator of his opium produce from the field from which it is produced to his residence and from his residence to the opium weighment centre set up by the Narcotics Department for the collection of such opium;

(iii) Transport of opium from the opium weighment centre to the Government opium and Alkaloid works at Ghazipur and Neemuch on account of Central Government;

(iv) Transport, export or import, of opium or any manufactured drug from or to the Government opium and Alkaloid works, Ghazipur / Neemuch.

CHAPTER – IX
MORPHINE

47. **Recognition of medical Institutions:-**

(1) Every medical institution which intends to be recognised for the purpose under this chapter shall apply in Form ND/M1 to the Drugs Controller appointed by the Government, who shall convey his decision within three months on the receipt of the application.

(2) If it comes to the notice of the Drugs Controller that morphine obtained by the recognised medical institution is supplied for non-medical use or that any of the rules in this Chapter is not complied with, for reasons to be recorded in writing, the Drugs controller may revoke the recognition accorded under these rules.

48. **Duties of recognised medical institution -** Every recognised medical institution shall, -

(i) designate one or more qualified medical practitioner, who may prescribe morphine for medical purposes. When more than one qualified medical practitioner have been designated, one of them shall be designated as over–all in charge;

(ii) the designated medical practitioner or the over-all in charge, as the case maybe, shall, -

(a) endeavour to ensure that the stock of morphine is adequate for patient needs;

(b) maintain adequate security over stock of morphine;

(c) maintain a record of all receipts and disbursements of morphine in Form ND/M2 and

(d) ensure that estimates, and other relevant information required to be sent by the recognised medical institution under this Chapter are sent to the authorities concerned.

49. **Sending of estimates of annual requirement of morphine by the recognised medical Institution.--**
Every recognised medical institution shall send their estimate of annual requirement of morphine in Form ND/M3 by the 30th November of the preceding year alongwith the name and address of the supplier from whom they intend to buy it to the Drugs-Controller.

50. **Approval of estimates by the Drugs Controller. --** On receipt of the estimate of annual requirement from the recognised medical institution, the Drugs Controller shall consider the annual requirement of morphine and if required, call for necessary clarifications. A reply on the estimate of the annual requirement accepting or rejecting such estimate shall be sent before the 21st of December of the preceding year. A copy of the communication shall be sent each to the supplier whose name has been given in the estimate, if the suppler is located in another State, the Drug-Controller of that State, the Drugs Controller General of India and the Narcotics Commissioner of India.

51. **Supplementary estimates.--** If the requirement of the recognised medical institution exceeds the annual estimate approved by the Drugs Controller, the recognised medical institution may send a supplementary estimates at any time to the Drugs Controller, which shall be considered and dealt with by the Drugs Controller in the same manner as in the case of annual estimates.

52. The provisions of these rules in other Chapters in respect of possession, transport, purchase, sale, import inter-state, export inter-state or use of manufactured drugs shall not apply to possession, Import or use of morphine in respect of a recognised medical institution. Import, possession or use of morphine in respect of a recognised medical institution shall be in accordance with the following provisions, namely.-

(1) The recognized medical institution shall place orders for purchase to a manufacturer or supplier in Form ND/M4 alongwith a photocopy of the communication of the Drugs Controller in which the institution was recognised for the purposes of this Chapter and a copy of the communication of the Drugs Controller in which the approved estimates were conveyed. A copy of the order for purchase shall be sent to the Drugs Controller and the Narcotics Commissioner of India.

(2) Any manufacturer or supplier shall send morphine to the recognized medical institution under this Chapter only on the basis of an order for purchase, received in Form ND/MS alongwith copies of recognition granted by the Drug Controller and the approved estimates communicated by the Drugs Controller. The manufacturer or supplier shall despatch the morphine consignment along with a consignment note in quintuplicate in ND/M5. Copies of the consignment note shall be sent by the manufacturer or supplier to the Drugs Controller of the State in which the manufacturer or supplier is located, the Drugs Controller of the State in which the recognized medical institution is located and the Narcotics Commissioner of India. He shall also keep a copy of the consignment note.

(3) On receipt of the consignment, the recongnised medical institution shall enter the quantity received with date in all the copies of the consignment note, retain the original consignment note, send the duplicate to the supplier, triplicate to the Drugs Controller, the quadruplicate to the Drugs Controller of the State (in cases in which the consignment originated outside the State) in which the supplied is located and the quintuplicate to the Narcotics Commissioner of India.-

53. Maintenance of records.- All records generated under this Chapter shall be kept for a period of two years from the date of transaction which shall be open for inspection by the officers empowered by the Government under section 41 and 42 of the Act.

54. Inspection of stocks or morphine.- The stocks of morphine under the custody of a recognised medical institution shall be kept open for inspection by the Drugs Controller or any other officer subordinate to him or the officers of other Departments of the Government empowered under section 41 and 42 of the Act.

55. Appeals.- Any institution aggrieved by any decision or order passed by the Drugs Controller relating to recognition, revocation of recognition of any institution or estimates may, appeal to the Secretary to Government, Health and Family Welfare Department within ninety days from the date of receipt of the communication of such decision or order.

/pto for PPENDIX/

APPENDIX

FORM – ND /Al-1

(See Rules 26 and 31)

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Here affix court fee
Label to the value of Rs.2/-

APPLICATION FOR THE ISSUE / RENEWAL OF A PERMIT TO POSSESS OPIUM FOR PERSONAL CONSUMPTION ON GROUNDS OF HEALTH.

To
The Collector of ……..

1	Name of the applicant (in Block letters)	: Thiru/Tmt./selvi
2.	Permanent address	:
3.	Address to which the permit is to be sent	:
4.	Age of the applicant	:
5.	Occupation and monthly income of the applicant	:
6.	Grounds on which the permit is applied for	:
7.	Financial year or period for which the permit is required	:
8.	The quantity of opium required.	:
9.	Whether the application is for a new permit or for renewal	:
10.	In the case of renewal the date of expiry of the existing permit	:
11.	Whether the applicant is habituated to the consumption of opium on grounds of health	:

I hereby declare –

(1) that my health will be seriously affected if I am not permitted to possess opium for personal consumption on grounds of health as recommended in the enclosed medical certificate.

(2) that I am a resident of the State of Tamil Nadu.

(3) that the particulars given above are true and complete to the best of my knowledge and belief.

I hereby undertake to abide by the conditions of the permit and the provisions of the Narcotic Drugs and Psychotropic Substances Act, 1985 and the rules made thereunder.

Signature of the applicant.

Place :
Date :

FORM – ND /Al-2
(See RULE 22 (1))

APPLICATION FOR REGISTRATION / RENEWAL OF REGISTRATION AS A DEALER / CHEMIST IN MEDICINAL PREPARATIONS CONTAINING MANUFACTURED DRUGS.

…..

Here affix court fee Label
to the value of Rs.2/-

To

The Collector of ……..

1	Name of the applicant	:	Thiru Tmt. Selvi
2.	Address of the applicant	:	
3.	The address of the premises in which the applicant proposes to carry on his business	:	
4.	The names of medicinal preparations containing manufactured drug which the applicant wishes to import, export or possess for sale.	:	
5.	Qualifications of the applicant	:	
6.	Whether the applicant is himself a registered medical practitioner in Indian Medicine or whether he has in his employment a registered medical practitioner in Indian Medicine (the name and address of the registered medical practitioner to be given)	:	
7.	The number and date of diploma held by the applicant of the registered medical practitioner in his employment.	:	
8.	Whether the applicant is an agent or distributor or a branch of a manufacturer of preparations in this or any other State	:	
9.	Whether the registration fee of Rs.5/- has been paid into the Treasury; (The Treasury receipt to be enclosed)	:	No. and date of receipt, Name of Treasury.

10. Financial year for which registration is required :

11. Whether the application is for new registration or for renewal. If for renewal, the number and date of existing certificate of registration. :

I hereby declare:–

(i) that the particulars given above are true to my knowledge and belief:

(ii) that I have not been convicted of any offence under the Narcotic Drugs and Psychotropic Substances Act, 1985, the Tamil Nadu Prohibition Act, 1937, the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 or the rules made there under or of any cognizable or non-bailable offence;

(iii) that I am conversant with the provisions of the Tamil Nadu Narcotic Drugs Rules, 1985 and shall abide by the provisions thereof.

Signature of the applicant.

Place :
Date:

FORM ND / RC.

(See Rules 5, 8(1) and (2), 21(1) and (2) and 22(1))

Permit for registration as a dealer / chemist in medicinal preparations containing manufactured drugs in the State of Tamil Nadu.

Thiru / Thirumathi / Selvi …….(Name) ……. …….(address) carrying on business at premises No…….is / are hereby registered as a dealer / chemist in medicinal preparations containing manufactured drugs for the period from …….. to the 31st March, 19 . He / She has paid the registration fee of Rs.1000/- (Rupees one thousand only) and his/her registration number is …… in the District of ……

Seal of the Collector.

COLLECTOR:

DISTRICT:

To

Thiru / Thirumathi / Selvi

Copy to the Superintendent of Police / The Commissioner of Police.

CONDITIONS

I. This permit–holder shall be bound by the provisions of the Narcotics Drugs and Psychotropic Substances Act, 1985, and the Tamil Nadu Narcotics Drugs Rules, 1985 as subsequently amended from time to time.

II. This permit extends –

1) to the manufacture of manufactured drugs which the permit holder is lawfully entitled to possess;

2) to the possession and sale, otherwise then on prescription of manufactured drugs

III. The permit–holder shall not have in his possession at any one time –

a) opium derivatives, other than prepared opium, containing in the aggregate not more than* . . . . . of either morphine or diacetylmorphine or both;

b) coca derivatives containing in the aggregate not more than* ..... of cocaine;

c) medicinal hemp upto* ..... in the case of extract and * ..... in the case of tincture;

d) any other narcotic substance declared to be manufactured drug upto*.....

He shall obtain his supplies of drugs from a licensed dealer in the State of Tamil Nadu or from a dealer licensed under the corresponding rules for the time being in force in any other part of India or by manufacture from drugs which he is lawfully entitled to possess, subject to the provisions of Condition II of this permit. The permit–holder shall not receive or have in his possession drugs otherwise obtained. He may possess opium upto* .....for the manufacture of medicinal opium; and shall obtain his supplies of such opium from District Treasuries only. In the case of imports of manufactured drugs from any part of India outside the State of Tamil Nadu, the permit holder shall first apply to the Commissioner of Prohibition and Excise, Madras, stating the name and address of the firm from which he wishes to purchase the drugs, the description of the drugs with their bulk weight and drug contents and obtain an import authorization before he makes intents for the drugs. If the Commissioner is satisfied that the drugs are required solely for medicinal purposes and that the permit–holder is authorized to possess the quantity of the drugs required, he will issue an import authorization.

(* to be fixed by Collectors according to requirements)

Explanation: The permit-holder may obtain his supplies of manufactured drugs by import from places outside India subject to the rules published under narcotic drugs and psychotropic substances Act, 1985.

The authorization issued by the Commissioner of Prohibition and Excise, Madras, for the import of diacetyl-morphine by private persons in this State from places outside India, shall be subject to the condition that the drug shall be consigned by the exporter to the Commissioner, who shall be the authority to receive and distribute consignments of that drugs. The import authorisation issued by the Commissioner will be forwarded by him to the concerned Government department in the exporting country, with a request to issue a license to the exporting firm for the export of the drugs to the Commissioner of Prohibition and Excise, Madras. The consignment of diacetyl-morphine on receipt by the Commissioner should be taken delivery of at the Commissioner's office by the importer or will be forwarded to him at his expenses. The importer shall send his indent for diacetyl-morphine to the exporting firm direct and make his own arrangements for the payment of the cost of the drug, shipping charges, etc. to the exporter.

Solid pharmaceutical compounds (pills, tablets, etc.,) containing not more than 0.1 gramme of either codeine or dionine associated with other medicinal substances or exempt from import authorisation system and can be imported from outside India without restriction. Similarly, liquid compounds containing not more than 10 per cent of either of these substances are exempt from import authorisation system, provided such compounds do not consist of a solution of either of these substances in one or more inert fluids;

Provided that in the case of import from the United Kingdom of any preparation, admixture or other substance (except Syrupus Codeinae Phosphatis B.P.C.1934) containing any proportion of methyl-morphine (codeine) or eithyl-morphine (dionine) associated with any inert substance whether solid or liquid or any preparation, admixture or other substance containing more than 2.5 per cent of methyl-morphine or ethyl-morphine (calculated as pure drug) associated with any other medicinal substance, an import authorisation shall be obtained from the Commissioner and forwarded to the exporting firm.

IV. No consignment of manufactured drugs imported shall be opened before it has been verified and passed by an Officer of the Revenue Department not below the rank of Deputy Tahsildar.

V. The transmission of manufacture drugs by inland post by the permit-holder for medicinal purposes is permitted subject to the following conditions, namely:-

(1) only the parcel post shall be used;

(2) the parcels shall be insured;

(3) the parcels shall be covered by permits which shall in the case of transmission to a district within the State of Tamil Nadu be issued by the Collector of that district and in other cases by the proper authorities in the State to which the parcels are addressed;

(4) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the permit covering the transmission and the number of the permit held by the consignee; and

(5) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him, from time to time, by post.

VI. The permit-holder shall not manufacture, possess, or sell manufactured drugs by virtue of this permit at any place except his place of business specified above. Manufactured drugs shall be kept in special locked receptacles, the key of which shall be in the custody only of the licensed dealer or of his qualified assistant.

VII. The permit-holder shall mark every package or bottle or bottle containing manufactured drugs with the percentage or proportion or amount of opium, cannabis, indica, morphine, Diacetyl-morphine or cocaine contained in the drugs.

VIII. (1) The permit-holder may sell, otherwise than on prescription, manufactured drugs only –-

a) to another dealer or chemist permitted under the Tamil Nadu Narcotic Drugs Rules, 1985 or under the corresponding rules for the time being in force in any part of India outside the State of Tamil Nadu;

b) to a person authorised under the Tamil Nadu Narcotic Drugs Rules, 1985 or under any corresponding rules for the time being in force as aforesaid;

c) to any person authorised to export the drugs under the Tamil Nadu Narcotic Drugs Rules, 1985;

d) to the Medical Officer in charge of a Government hospital, dispensary or other Government institution on an indent counter–signed by the District Medical Officer in the case of institutions in the mofussal and by the Director of Medical Services in the case of institutions in the city of Madras:

Provided that the quantity that may be sold to the persons mentioned in clauses (a) to (c) shall not exceed the quantity which they may lawfully possess:

Provided further that the quantity of cocaine hydrochloride sold in its pure form at any one time to a chemist permitted under the Tamil Nadu Narcotic Drugs Rules, 1985 or under the corresponding rules for the time being in force in any part of India outside the State of Tamil Nadu shall not exceed 3 gms. and that to an approved practitioner shall not exceed 2 gms:

Provided also that no counter–signature shall be necessary in the case of indents from Government institutions for the supply of phethidine also known under the names of dolant in demerol not exceeding 2 gms. at any one time and that all indents from Government institutions for the supply of phethidine exceeding 2 gms. at any one time shall be counter–signed by the Director of Medical Services:

Provided also that the drugs shall not be delivered to any person, not permitted or otherwise authorised to be in possession of the drugs, who, purports to be sent by or on behalf of a person so permitted or authorised, unless an authority in writing, signed by the person so permitted or authorised to receive the drugs on his behalf is produced and unless the licensed dealer is satisfied that the authority is genuine.

(2) Such drugs shall be sold only in packages or bottles plainly marked with the amount of the drugs in each package or bottle.

(3) Any preparation, admixture, extract or other substance containing such drugs shall be sold only in package or bottles, plainly marked –-

(a) in the case of powder, solution or ointment, with the total quantity thereof in each package or bottle and the percentage of the drug in the powder, solution or ointment; and

(b) in the case of tablets or other articles, with the quantity of the drug in each article and the number of articles in each package or bottles.

(4) The permit-holder shall not be a party to the transport of any manufactured drug from one licensed dealer's shop to another or to any licensed chemist's shop in the State of Tamil Nadu unless it is covered by a permit issued by the Collector of the District to which the transport is made or by the licensed dealer, from whose shop the drugs are transported.

IX. The permit-holder shall, on requisition by the Commissioner or any other Officer duly authorised by him in this behalf, deliver up his permit for amendment or for the issue of a fresh licence.

X. Stocks of manufactured drugs, other than prepared opium, and all accounts and records of transactions under this permit shall be open to inspection—

(a) in the case of the permit–holder being an approved practitioner, by any officer of the Revenue Department not below the rank of a Tahsildar or by any officer of the Police Department not below the rank of an Inspector or any officer of the Drugs Control Department not below the rank of Drugs Inspector and

(b) in the case of other permit-holders, by any officer of the Revenue Department not below the rank of a Deputy Tahsildar or by any officer of the Police Department not below the rank of Sub-Inspector of any officer of the Drugs Control Department not below the rank of a Drugs Inspector.

XI. The permit-holder shall be bound to purchase in such quantity, not exceeding that which he is likely to sell or use in two months as the Collector may direct, any manufacture drugs that may be delivered up to the Collector by any other permit-holder whose permit has expired or has been cancelled or suspended or otherwise.

XII. All preparations containing not more than 0.2 percent of morphine or 0.1 percent of cocaine and any preparation which the Central Government may by notification in the Gazette of India made in pursuance of a finding under Article 8 of the Geneva Convention declare not to be a manufactured drug, may be imported, exported, transported, possessed and sold without restriction.

Dated the day of 19.

Station:

Collector.

FORM – ND/PP

[See Rules 26(4)]

No.

Taluk:

Permit for possession of Opium for personal consumption on grounds of health.

Thiru/Thirumathi./Selvi…….....Name……..... aged.....(Occupation), Wife/Daughter/Son of..... residing at ..... (address) is hereby permitted to possess opium for personal consumption on grounds of health from ..... to the 31st March 19 subject to the following conditions.

1. This privilege extends only to the possession for personal consumption of opium upto the limits prescribed in condition 2 below.
2. The quantity of opium that may be obtained under this permit shall not exceed ..... gram(s) in a month.
3. The monthly quota is subject to the reduction of ..... (gram) every month / quarter commencing from .....
4. The opium that may be assessed under this permit shall be purchased by the permit-holder only at ..... District Treasury and it shall not be sold or transferred to any person.
5. For obtaining opium from the District Treasury under condition 4 above, the permit-holder shall pay the issue price at the rate notified by the Commissioner and produce this permit before the District Treasury Office who shall make an endorsement in the appropriate columns, showing the quantity of opium issued, the date of issue etc.,
6. The permit-holder shall invariably carry this permit on his person when in possession of the permitted quantity of opium and shall produce it forthwith on demand by any officer competent to make such demand.
7. The permit is not transferable. Where a permit is suspended or cancelled during its currency or is not renewed after its expiry, the permit-holder shall surrender forthwith, the entire stock of unconsumed opium or opium mixture to the Tahsildar.

Signature of the literate or the left hand thumb impression of the permit-holder

Two personal identification marks of the permit-holder

(1)
(2)

Place:
Date :
Seal : COLLECTOR.

FORM ND/ME
[See Rule 28(2)]
RECORD OF MEDICAL EXAMINATION

1	Full Name and Address of the examinee	:	Thiru./Tmt./Selvi
2	Age	:	
3	Sex	:	
4	Weight	:	
5	Blood Pressure	:	
6	(a) General Physical Condition**:-**		
	(b)1. Evidence, if any to show that the examinee is habituated to opium. 2. Evidence for loss of weight, if any. 3. Condition of heart and blood vessels. 4. Presence of any disease for which examinee is required to use or consume opium (the name of the disease with information whether it is an incurable or painful disease may be mentioned).		
7	Period for which the examinee is habituated to consume opium.	:	
8	Quantity of opium recommended by the Examinee's personal medical adviser, if any, and the reason given by him for such recommendation.	:	
9	Quantity of opium recommended per mensem by the Medical authority and also its reasons for recommending / refusing the use or consumption of opium by examinee.	:	

Signature with the
designation of the
Medical Authority.

Place:
Date :

FORM ND/ RG-1

(See Rule 29)

- - - - - - -

Register of Permits for Personal Consumption of Opium Issued for the financial year from the 1st April, 19 to the 31st March, 19 .

- - - - - -

TALUK :

Sl. No.	No. and date of the personal permit	Full name and address of the permit holder.	Age	Sex	Occupation	Quota allowed per month	No. and date of the Collector's Order for issue of the permit	Remarks
1.	2.	3.	4.	5.	6.	7.	8.	9.

FORM ND/ RG-2

(See Rule 29)

Register of Certificates of Registration issued for the financial year from the

1st April, 19 to the 31st March, 19 .

DISTRICT **:**

Sl. No.	Name and Address of the Applicant registered.	No. & Date of Collector's Proceedings.	No. & Date of Certificate Issued.	Remarks
1.	2.	3.	4.	5.

FORM ND/ TP-2

[See Rule 25(1)]

- - - - - - -

Permit for transport of medicinal preparations containing manufactured drug from a licensed dealer to another licensed dealer.

Thiru. / Thiruvalargal / Thirumathi / Selvi **. . . . . .** **(**Name and address of the purchasing licensed dealer) is / are permitted to transport by rail / road, medicinal preparations containing manufactured drug as particularised below*.
from **. . . . . (**Name and address of the supplying licensed dealer) to **. . . . . (**Place of business or premises authorised in the permit of the purchasing dealer). The number and date of the permit held by the purchasing dealer is **. . . . . .**

(***)**

Sl. No.	Name of the medicinal preparations containing manufactured drug	Quantity

2. The permit shall be valid from **. . . . . .** to **. . . . . .** It shall be used only once during its currency and shall be carried along with the consignment.

3. The consignment shall not be broken in bulk while in transit and shall be transported in one lot.

Place:

Date :

COLLECTOR.

To
Thiru. / Thiruvalargal / Thirumathi / Selvi **. . . . . .**

Copy to the Collector of

FORM ND/ AC-I
[See Rule 10]
- - - - - - -

FORM OF ACCOUNTS TO BE MAINTAINED BY APPROVED PRACTITIONERS FOR MANUFACTURED DRUGS ADMINISTERED BY THEM

Particulars of transactions receipts, issues, balance, etc., in each month	Opium derivatives	Coca derivatives	Medicinal hemp.		Other narcotic substances declared to be manufactured drugs	Name and address of the person from whom purchased and the data purchase
			Extract of hemp. (i)	Tincture of hemp. (ii)		
(1)	(2)	(3)	(4)		(5)	(6)
	Description Bulk weight Drug content	Description Bulk weight Drug contents	Description Bulk weight Drug contents	Description Bulk weight Drug contents	Description Quantity	
Stock on hand						
Quantity purchased in the month						
Total quantity expended in the month either for administration in solid form or for preparation of solutions.						
Balance of Stock at the end of the month.						

NOTE: Records of the transactions in this form are required to be maintained only for each month.

T.V. Venkataraman
Special Commissioner & Secretary to Govt.

Section Officer.

FORM ND/M1
(see rule 47)

Application for grant of Recognition to Medical Institution

To
The Director of Drugs Control,
Chennai – 600 006.

1 Name of the Institution and address

2 Name of the Head or In-charge of the Institution

3 No. of persons employed:
- (i) Doctors
- (ii) Nursing Staff
- (iii) Others

4 No. of patients treated during the previous calendar year
- (i) Inpatient
- (ii) Outpatient

5 Whether the hospital has facilities to treat cancer patients Yes/No

6 No. of cancer patients treated During previous calendar year.
- (i) inpatient
- (ii) outpatient

7 Name of the qualified medical Practitioner who would prescribe Morphine (If there are more than one qualified medical practitioner who would prescribe morphine, indicate the name of the medical practitioner who would be overall In-charge)

8 Whether the institution's recognition for the purpose was withdrawn earlier (if the recognition was withdrawn earlier the details are to be given) Yes/No

Station:
Date:

Signature of the Head/in-charge
of the institution with name

FORM ND/M2

(See rule -48)

Record of receipt, disbursement and balance of Morphine:

Date:

Quantity in hand at the beginning of the day	Details of quantity received				Details of quantity disbursed				Quantity in hand at the close of the day
	S.No	Quantity	From Whom Received	consignment note/bill of entry No.	S.No.	Quantity	Name of the person and address to whom disbursed	Name of the Medical practitioner was who Prescribed	

Signature

Note:

1. This record is to be maintained on day to day basis and entries shall be made for each day the institution functions. Entries shall be completed for each day before the close of the day. The authorized Medical practitioner/in-charge or any person authorized by them shall initial after entry of each day with date. The pages of the register shall contain necessary number.
2. This record shall be retained for two years from the date of last entry.
3. This record shall be produced to the authorized officers whenever called upon during the course of their inspection.

(**FORM ND/M3)**

(see rule-49)

Estimate of annual requirement of Morphine

(1) Name and address of the recognised medical institution

(2) Period for which the estimate is submitted

(3) Quantity estimated to be disbursed during the previous year.

(4) Quantity estimated to be disbursed during the year for which estimate is submitted

(5) Supplier who would supply the quantity

Sl.No.	Name and address of the supplier	Quantity

(6) If this is supplementary requirement, give details of annual requirement sent earlier and the reasons for giving a supplementary requirement.

Station:
Date :

(Signature of the Authorised medical practitioner/ In-charge with name)

(**FORM ND/M4)**

(see rule-52)

Orders for purchase

To

(Name and address of the supplier)

1 Name and address of the recognised medical Institution which places the order

2 Description of the quantity for which order is placed

3 Whether the institution has been recognised by the Drugs Controller
(A photocopy of the recognition is to accompany each order for purchase)

4 Whether this order is covered by the estimate approved by the Drugs Controller (A photocopy of the approved estimate is to accompany each order for purchase)

5 Details of other orders for purchase made during the year

Sl.No.	Quantity To whom order was placed

Station:
Date :

(Signature of the person authorised to place order with name and Designation, if any.)

Note:-

1. A copy of this order shall be kept by the recognised medical Institution which places the order.

2. This shall be retained for two years from the date of transaction.

(**FORM ND/M9)**

(see rule-52)

CONSIGNMENT NOTE
To accompany a consignment of morphine

Date and time of dispatch
of the consignment…….

1. Name and address of consignor

2. Name and address of the consignee (recognized medical institution)

3. Description and quantity of the consignment:

No. of Packages	Quantity	
	Gross	Net

4. Mode of transport (Particulars of the transporter, Registration Number of the vehicles, RR, if the transport is by railways etc.)

Signature of the Consignor with date
(Name and designation, if any)

To be filled by consignee:-

5. Date and time of receipt by the consignee and his remarks

6. Quantity received by the consignee.

No. of Packages	Quantity	
	Gross	Net

Signature of the Consignor with date
(Name and designation, if any)

Note:-

1. This consignment note shall be serially numbered on annual basis.
2. The consignor should record a certificate on the cover page of each Book containing consignment notes indicating the number of pages contained in the consignment note-book.
3. The consignor should maintain a Register showing the details of the books of consignment note brought in use during the particular year.

4. Each consignment of morphine shall be accompanied by the consignment note in quintuplicate.
5. The consignment not shall be retained for a period of two years from the date of transaction.
6. The records referred to at items 2 to 5 above in this note shall be produced to the authorized officers whenever called upon during the course of their inspection.